

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.1144 OF 1999.

DATE OF ORDER: 5-8-1999.

BETWEEN:

B.Jaya Sundara Rao.

...Applicant

a n d

1. The Postmaster General,
Vijayawada Region, Vijayawada.
2. The Director of Postal Services,
D/o Postmaster General, VIjayawada
Region, Vijayawada.
3. The Senior Superintendent of Post
Offices, Nellore Division, Nellore.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.Krishna Devan

COUNSEL FOR THE RESPONDENTS:: Mr.M.C.Jacob

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J))

Heard Mr.Krishna Devan, learned Counsel for the
Applicant.

Jai

.....2

-2-

2. By Proceedings bearing Memo No.81/7/21/99, dated:22-7-1999, (Annexure-1, page.6 to the OA), the applicant has been transferred as PRT(P),Kavali Head Office temporarily on officiating basis for this year alone ~~vice~~ Sri C.V.Subba Rao.

3. The applicant has submitted a representation dated:3-8-1999 to the respondent-authorities for ^{as HSG- Postmaster, Kavali.} praying for retention for this year.

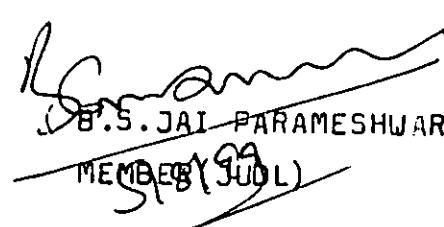
4. The applicant has filed this OA to call for the records relating to the impugned Order Memo No.81/7/21/99, and dated:22-7-1999, to quash the same holding it as arbitrary, illegal and violative of Article 14 of the Constitution of India, and for a consequential direction to the Respondent No.3 to allow the applicant to continue as Postmaster, Kavali Head Post Office.

5. As the representation of the applicant for retention in the same post is not yet disposed of, we feel it proper to direct the respondent-authorities to dispose of the representation dated:3-8-1999. Till the disposal of the representation dated:3-8-1999 of the applicant, Sri A.Thirupathi Rao, who has been posted in place of the applicant shall not be relieved if he is not already relieved. If he is already relieved then the applicant may be permitted to ~~go~~ ^{go} on leave if he applies for the same. The representation
3

-3-

of the applicant dated:3-8-1999, if required, may be disposed of after hearing Sri A.Thirupathi Rao. A final reply has to be issued to the representation of the applicant.

6. With the above direction, the OA is disposed of at the admission stage itself. No order as to costs.


B.S.JAI PARAMESHWAR)

MEMBER(JUDL)

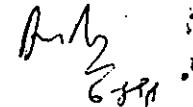

(R.RANGARAJAN)

MEMBER(ADMIN)

DATED: this the 5th day of August, 1999

Dictated to steno in the Open Court

DSN


6/8/99

as to day
1st AND 2nd COURT.

COPY TO:-

1. H.D.H.N.C

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

2. H.H.R.P.M.(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

3. H.B.S.J.P.M.(J)

4. D.O.T. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. B. S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 5/8/99

ORDER / JUDGMENT

MA / RA / CP. NO

IN

OA. NO. 1144 / 99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

of w off ch

as copies

